

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF ADHARSHILA COUNTRY
HOMES PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Adharshila Country Homes Private Limited
2.	Date of incorporation of corporate debtor	03/12/2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70102DL2012PTC245588
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No 3142/A, KH No 74/7/1 Ground Floor Kashmiri Block Street No6 Jain Nagar Tiranthak Nagar Karala New Delhi North West DL 110081 IN
6.	Date of closure of Insolvency Resolution Process	20/07/2020
7.	Liquidation commencement date of corporate debtor	20/07/2020 (Copy of Order received on – 27/07/2020)
8.	Name and registration number of the insolvency professional acting as liquidator	Name: Debashis Nanda Reg. No. IBBI/PA-003/IP-N00040/2017-18/10316
9.	Address and e-mail of the liquidator, as registered with the Board	Address: Flat No C S -14, C-Floor, Ansal Plaza, Vaishali, Ghaziabad, Uttar Pradesh, 201010 Email ID: dnanda.cma@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: Flat No C S -14, C-Floor, Ansal Plaza, Vaishali, Ghaziabad, Uttar Pradesh, 201010 Email Id: ip.adharshila@gmail.com dnanda.cma@gmail.com
11.	Last date for submission of claims	19/08/2020

Notice is hereby given that the National Company Law Tribunal, Bench IV has ordered the commencement of liquidation of the Adharshila Country Homes Private Limited on 20/07/2020.

The stakeholders of Adharshila Country Homes Private Limited are hereby called upon to submit their claims with proof on or before 19/08/2020, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.


Debashis Nanda
IBBI/PA-003/IP-N00040/2017-18/10316
Liquidator

Date: 29/07/2020
Place: New Delhi